

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 874 of 2020

IN THE MATTER OF:

**North Eastern Electricity Supply Company of OrissaAppellant
Ltd. (NESCO)**

Vs.

**Supriyo Kumar Chaudhary, Resolution ProfessionalRespondents
& Anr.**

Present:

**For Appellant: Mr. Hasan Murtaza, Mr. Dharendra Sharma, Advocates
Mr. Saroj K Ray, FCS**

**For Respondents: Mr. Ramji Srinivasan, Senior Advocate with
Mr. Indranil Ghosh, Ms. Swati Dalmia, Mr. Orijit
Chatterjee and Mr. Palzer Moktan, Advocates for R-1**

O R D E R
(Virtual Mode)

05.03.2021: Learned Counsel for both sides are partly heard.

The Learned Counsel for the Resolution Professional submits that the Appellant purporting to act on order dated 08.12.2020 (Diary No. 25419) passed by the Adjudicating Authority, Kolkata Bench has issued notice to disconnect the electricity supply with effect from the 06.03.2021.

The parties to file on 08.03.2021 'Further Written Submission' with regard to the further submissions they are making at present and which they further wish to make.

List the present Appeal for further arguments on **09th March 2021** as 'Part Heard' high on board.

In the meanwhile the Appellant will not take any coercive action like disconnection of electricity supply.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/kam